

(ख) क्या सरकार ने राज्य सरकार से कहा है कि यह लोकहित में नहीं है तथा उससे इस अध्यादेश को वापस लेने को कहा है; और

(ग) यदि हाँ, तो उस पर राज्य सरकार की क्या प्रतिक्रिया है ?

**गृह मंत्री (श्री चरण सिंह) :** (क) मध्य प्रदेश के राज्यपाल ने संविधान के अनुच्छेद 213 के खंड (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए 25 सितम्बर, 1977 को मध्य प्रदेश लोक अव्यवस्था निवारण (अस्थायी शक्तियाँ) अध्यादेश, 1977 की उद्घोषणा की थी। इस अध्यादेश में अधिक से अधिक तीन महीने की अवधि के लिए निवारक नजर-बंदी की व्यवस्था है।

(ख) जी नहीं, श्रीमान्।

(ग) प्रश्न नहीं उठता।

**Expansion and Diversification of activity by M/s. Hindustan Lever Limited.**

433. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. Hindustan Lever Ltd., a subsidiary of the London-based foreign Multi-National Corporation, Uni Lever, has been recently granted licences to expand and diversify its activity in India;

(b) if so, the details thereof; and

(c) the reasons why a foreign multi-National Corporation has been allowed to expand and diversify at a time when our country has the necessary resources and technical know-how to produce synthetic detergents etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) No industrial licence has been issued to M/s Hindustan Lever Limited during January—September, 1977.

(b) and (c). Do not arise.

**Partial attitude of Doordarshan and A.I.R.**

434. SHRI D. B. CHANDRE GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of Congress workers particularly workers of Congress Youth Forum were arrested when they were raising their voice against 'partial' attitude of Doordarshan and A.I.R.; and

(b) if so, the number of workers arrested and whether Government have considered their demand and if so, with what result ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) There have been reports of demonstrations at Akashvani Kendras at Lucknow, Delhi, Allahabad Gorakhpur and Varanasi to protest against the alleged partial coverage of arrest of Shrimati Indira Gandhi. There was also a demonstration by some person reportedly belonging to "Youth Revolutionary Group" at Bikaner.

(b) Ninety four demonstrators were arrested in New Delhi for unlawful assembly and other offences. Information regarding arrests, if any, at other places is being collected and will be placed on the Table of the House.

The protests were against alleged blacking out and omitting to cover activities of Congress Party following arrest of Shrimati Indira Gandhi. News broadcasts by Akashvani and Doordarshan are objective and balanced. There is no substance in the demand of demonstrators.

**दरभंगा फारबिसगंज लेटरल रोड परियोजना**

435. श्री विनायक प्रसाद यादव: क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के दरभंगा, सहरसा और फारबिसगंज को राष्ट्रीय राजपथ के साथ जोड़ने के लिये दरभंगा फारबिसगंज लेटरल रोड परियोजना का प्रारंभिक सर्वेक्षण कई वर्ष पूर्व किया गया था ;